CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Miscellaneous (CT) Application No. 41971 of 2017
in
Excise Appeal No.40325 of 2013

(Arising out of Order-in-Appeal No.63/2012 dt.30.10.2012 passed by Commissioner (Appeals) Central Excise and Service Tax, LTU, Chennai]

M/s. EID Parry (I) Ltd. **Appellant**
Bio Products Division
Thyagavalli, Cuddalore – 608 801.

VERSUS

Commissioner of GST & Central Excise **Respondent**
(Formerly 'Commissioner of Central Excise, LTU')
No.1, Williams Road
Cantonment
Tiruchirapalli – 620 001.

APPEARANCE:

For the Appellant : Sh.M.N.Bharathi, Advocate

For the Respondent : Sh.L.Nandakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.01.2020
DATE OF DECISION : 29.01.2020

MISCELLANEOUS ORDER No. /2020

FINAL ORDER No.40235/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Miscellaneous Application filed by the Department for change of cause title is allowed. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp